FORM A

PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF TULSIANI CONSTRUCTIONS AND DEVELOPERS PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	M/s. Tulsiani Constructions and Developers Private Limited
2.	Date of incorporation of corporate debtor	07/06/1999
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies [‘ROC’]- Delhi.
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U70200DL1999PTC256694
5.	Address of the registered office and principal office (if any) of corporate debtor	Plot No.3, Block N, Green Park (Main), New Delhi-110016.
6.	Insolvency commencement date in respect of corporate debtor	7th October, 2022 [‘Order received on 21st October, 2022].
7.	Estimated date of closure of insolvency resolution process	19th April, 2023. [‘180 days from 21st October, 2022’]
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Rabindra Kumar Mintri IBBI/IPA-001/IP-P00707/2017-2018/11194
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Add: JD-18-B, Near Ashiana Chowk, Pitampura, New Delhi-110034. Email: mintri_ca@rediffmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Add: JD-18-B, Near Ashiana Chowk, Pitampura, New Delhi-110034 Email: tulsiani.cirp@gmail.com Ph. No: 9811163846
11.	Last date for submission of claims	4th November, 2022.
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Homebuyers
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	1. Ms. Babita Jain IBBI/IPA-002/IP-N00321/2017-2018/10926 2. Mr. Gagan Gulati. IBBI/IPA-002/IP-N00893/2019 -2020/12832 3. Tanveer Ilahi IBBI/IPA-001/IP-P-02553/2021-2022/13874
14.	(a) Relevant Forms and (b) Details of authorized representatives	**Mentioned below at point no. V.** **Details of Authorised Representatives** 1. Ms. Babita Jain Add: 35B/6 Ram Mohan Plaza, Madho Kunj

		Master Zahurul Hasan Road, Allahabad, UP-211002. Email: jainbabita06@gmail.com 2. Mr. Gagan Gulati. Add: A-179, First Floor, Sudershan Park, New Delhi ,West, National Capital Territory of Delhi-110015. Email: advocategulati@gmail.com 3. Tanveer Ilahi IBBI/IPA-001/IP-P-02553/2021-2022/13874 Add: 1754, Zakir Hussain Colony, Hapur Road, opp. Government Girls Inter College Meerut, UP-250002 Email: ip.tanveerilahi@gmail.com

I. Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the M/s. Tulsiani Constructions and Developers Private Limited on 7th October, 2022.

II. The creditors of M/s. Tulsiani Constructions and Developers Private Limited, are hereby called upon to submit their claims with proof on or before 4th November, 2022 to the interim resolution professional at the address mentioned against entry No. 10.

III. The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

IV. A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [Homebuyers] in Form CA.

V. The claims may be submitted in their specified forms. Form B - Operational Creditor (Other than Workmen/Employee); Form C - Financial Creditor; Form CA - Financial Creditors in a class: Form D- Workmen/Employee; Form E - Authorized Representative of Workmen/Employee; and Form F Other Creditors. Copy of the above Forms can be downloaded from https://ibbi.gov.in/downloadform.html

VI. Submission of false or misleading proofs of claim shall attract penalties.

Rabindra Kumar Mintri
(Insolvency Professional)
Reg. No.: IBBI/IPA-001/IP-P00707/2017-2018/11194
E-mail Id: mintri_ca@rediffmail.com
Ph. No.: 9811173846, 011-40042899
Address: JD-18-B, Near Ashiana Chowk Pitampura, N.D.-34

Rabindra Kumar Mintri
(Insolvency Professional)
IBBI/IPA-001/IP-P00707/2017-2018/11194

Date: 23.10.2022
Place: New Delhi

Nuvama Wealth Management Limited

(Formerly known as Edelweiss Securities Limited)

Corporate Identity Number : U67110MH1993PLC344634
Regd. Off: Edelweiss House, Off. C.S.T. Road, Kalina, Mumbai - 400 098 Tel: +91-22-4009 4400

Standalone Financial Results for the quarter and half year ended September 30, 2022

(₹ in Crores, except per share data)

	Particulars	Quarter Ended			Half Year Ended		Year Ended
		September 30, 2022 (Audited)	June 30, 2022 (Unaudited)	September 30, 2021 (Unaudited)	September 30, 2022 (Audited)	September 30, 2021 (Unaudited)	March 31, 2022 (Audited)
1	Total income from operations	95.28	81.67	88.14	176.95	156.79	381.72
2	Net Profit / (Loss) for the period (before Tax, Exceptional and/or Extraordinary items)	3.97	(9.84)	23.54	(5.87)	24.77	36.29
3	Net Profit / (Loss) for the period before Tax (after Exceptional and/or Extraordinary items)	3.97	(9.84)	23.54	(5.87)	24.77	183.60
4	Net Profit / (Loss) for the period after Tax (after Exceptional and/or Extraordinary items)	1.93	(8.54)	34.71	(6.61)	35.19	187.94
5	Total Comprehensive Income for the period [Comprising Profit / (Loss) for the period (after tax) and Other Comprehensive Income (after tax)]	1.93	(8.54)	34.71	(6.61)	35.19	187.55
6	Paid-up equity share capital (Face Value of ₹ 10/- Per Share)	35.04	35.04	34.73	35.04	34.73	17.17
7	Reserves (excluding Revaluation Reserves)	1,532.31	1,524.17	1,363.07	1,532.31	1,363.07	(701.75)
8	Securities premium account	2,718.42	2,718.42	1,072.36	2,718.42	1,072.36	492.30
9	Net worth[1]	1,599.00	1,590.97	1,470.67	1,599.00	1,470.67	1,591.82
10	Paid-up Debt Capital / Outstanding Debt[2]	341.90	284.58	-	341.90	-	-
11	Outstanding redeemable preference shares	-	-	-	-	-	-
12	Debt Equity Ratio[3]	0.21	0.18	-	0.21	-	-
13	Earnings Per Share (₹) (Face Value of ₹ 10/- each)						
	- Basic (Refer note 6)	0.55	(3.12)	10.00	(2.12)	10.14	109.45
	- Diluted (Refer note 6)	0.55	(3.12)	9.91	(2.12)	10.04	53.63
14	Capital Redemption Reserve	0.27	0.27	0.27	0.27	0.27	0.27
15	Debenture Redemption Reserve	-	-	-	-	-	-
16	Debt Service Coverage Ratio[4]	0.04	(0.02)	NA^	0.02	NA^	4.07
17	Interest Service Coverage Ratio[5]	1.48	(1.17)	NA^	0.54	NA^	4.07

[1] Net worth = Equity share capital + Instruments entirely equity in nature + Other equity
[2] Paid-up Debt Capital / Outstanding Debt = Debt securities + Borrowings (other than debt securities)
[3] Debt-equity Ratio = Total debt [Debt securities + Borrowings (other than debt securities)] / Net worth
[4] Debt Service Coverage Ratio = (Profit before tax, Exceptional items and Finance cost excluding IND AS 116 impact) / (Finance cost excluding IND AS 116 impact + Principal repayment in next six months)
[5] Interest Service Coverage Ratio = Profit before tax, Exceptional items and Finance cost excluding IND AS 116 impact / Finance cost excluding IND AS 116 impact
^ No borrowing during the period and outstanding as on date. Hence not applicable.

Notes:

1. On August 18, 2022, the Company has changed it's name from Edelweiss Securities Limited to Nuvama Wealth Management Limited.
2. The above is an extract of the detailed format of quarterly and half yearly financial results filed with the Stock Exchange in accordance with Regulation 52 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015 as amended (the 'Listing Regulations, 2015') and the Accounting Standards specified under section 133 of the Companies Act, 2013 read with the Companies (Indian Accounting Standards) Rules, 2015 as amended and the relevant provision of the Companies Act, 2013, as applicable. The full format of the financial results are available on the website of the Stock exchange (www.bseindia.com).
3. For the other line items referred in regulation 52 (4) of the LODR Regulations, pertinent disclosures have been made to the Stock Exchange (www.bseindia.com).
4. The above standalone financial results of the Company are reviewed and recommended by the Audit Committee and have been approved by the Board of Directors at its meeting held on October 21, 2022.
5. The above standalone financial results for the quarter ended and half year ended September 30, 2022 have been subjected to audit by the Statutory Auditors of the Company and the auditors have issued an unmodified audit report.
6. Earnings per share for the quarters ended September 30, 2022, June 30, 2022, September 30, 2021 and half year ended September 30, 2022, September 30, 2021 are not annualised. Earnings per share is calculated on Net profit for the period.

For and on behalf of the Board of Directors

Sd/-
Ashish Kehair
Managing Director & CEO
DIN: 07789972

Mumbai, October 21, 2022.

PUBLIC NOTICE

In general public is hereby informed that the document **"Original Registered Agreement for Sale dated 01/11/2013"**, executed between Shri Manjibhai Karman Patel & Mrs. Kantaben M. Patel and Mr. Murji Ranchhod Gajora & Mrs. Jayshree Murji Gajora, **"Original registration Receipt No. TNN-11-3184-2013, dated 01/11/2013", "Original Stamp Duty Paid dated 23/10/2013", "Original Index II dated 01/11/2013", "Original Registered Sale Deed cum Conveyance dated 12/05/2014"** executed between Shri Manjibhai Karman Patel & Mrs. Kantaben M. Patel and Mr. Murji Ranchhod Gajora & Mrs. Jayshree Murji Gajora, **"Original registration Receipt No. TNN-11-2507-2014 dated 12/05/2014", "Original Stamp Duty Paid dated 09/05/2014", "Original Index II dated 12/05/2014", "Original Allotment letter dated 05/05/2002 issued by Hari Niwas Co-Operative Housing Society Ltd. in favor of Shri Manjibhai Karman Patel & Smt. Kantaben Manjibhai Patel", "Original Share Certificate no.3 issued by Hari Niwas Co-operative Housing Society Limited in the name of Manjibhai K. Patel dated 18/07/2002", "Original Share Certificate no. 4 issued by Hari Niwas Co-operative Housing Society Limited in the name of Manjibhai K. Patel dated 18/07/2002.", "Original NOC dated 29/04/2014 for mortgage issued by CIDCO in favor of Saraswat Co-operative Bank Ltd.", "Original NOC dated 29/04/2014 for mortgage issued by CIDCO in favor of Mr. Murji Ranchhod Gajora & Mrs. Jayashree Murji Gajora", "Original Share Certificate no. 400592 in the name of Mr. Murji Ranchhod Gajora & Mrs. Jayshree Murji Gajora dated 17/01/2014 issued by Saraswat Bank.", "Original Share Certificate no. 400593 in the name of Mr. Murji Ranchhod Gajora & Mrs. Jayshree Murji Gajora dated 17/01/2014 issued by Saraswat Bank.", "Original LOD dated 13/04/2017 from Saraswat Co-operative Bank Ltd., in favor of Mr. Murji Ranchhod Gajora & Mrs. Jayashree Murji Gajora.", "Original Closure Letter from Saraswat Co-operative Bank Ltd., dated 13/04/2017 in favor of Mr. Murji Ranchhod Gajora & Mrs. Jayashree Murji Gajora.", "Copy of Occupancy Certificate dated 07/04/2004 issued by Navi Mumbai Municipal Corporation.", and "Original society noc dated 24/5/2017 issued by Hari Niwas CHSL"**, have been lost/misplaced and since then the above Documents are not traceable. Any person dealing with this document or claiming any right, title or interest on the property shall be null and void. If it is found by any person, then it is requested to inform/return on below mentioned address , within 7 days to the below Address:

Sd/- Authorised Officer
For IIFL Home Finance Limited.
Branch Office: Plot No.98, Udyog Vihar Phase- IV, Sector-18 Gurgaon, Haryana- 122016.

Place: Gurgaon,
Date:- 24/10/2022

सेन्ट्रल बैंक ऑफ इंडिया
Central Bank of India

1911 से आपके लिए "केन्द्रित" "CENTRAL" TO YOU SINCE 1911

BRANCH OFFICE: GOKULPURI, DELHI

POSSESSION NOTICE (For Immovable Property)
Appendix-IV [See Rule - 8(1)]

Whereas, the undersigned being the Authorized Officer of the **Central Bank of India, Gokulpuri Branch, Delhi** under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under Sub-Section 13(12) read with Rule 9 of the Security Interest (Enforcement) Rules, 2002, issued Demand Notice dated **09/10/2021,** Calling upon the **Borrower/Guarantor: Mr. Anil Kumar Sharma S/o Late Om Prakash Sharma,** R/o. 1010, Gali No.14, Kailash Nagar, Ghaziabad, U.P. **Also At:** H. No.B-229-A, Block-B, Panchvati Colony, Village-Dundahera, Pargana - Loni, Tehsil & Distt.-Ghaziabad, U.P. and **Mrs. Geeta Sharma W/o. Mr. Anil Kumar Sharma** R/o. 1010, Gali No.14, Kailash Nagar, Ghaziabad, U.P. **Also At:** H. No. B-229-A, Block-B, Panchvati Colony, Village - Dundahera, Pargana - Loni, Tehsil & Distt.-Ghaziabad, U.P. and **Mr. Nikhil Sharma S/o. Anil Kumar Sharma** R/o. 1010, Gali No.14, Kailash Nagar, Ghaziabad, U.P. **Also At:** H. No.B-229-A, Block-B, Panchvati Colony, Village - Dundahera, Pargana- Loni, Tehsil & Dist-Ghaziabad, U.P., to repay the amount as mentioned in the notice being **Rs.35,16,900/- (Rupees Thirty Five Lakh Sixteen Thousand Nine Hundred Only) inclusive of interest charged upto 09.10.2021 with further interest, expenses and other charges etc. thereon** Within 60 days from the date of receipt of the said notice for **Housing Loan.** The borrower having failed to repay the amount, notice is hereby given to the borrowers and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him under section 13(4) of the said Act read with rule 9 of the said rules on this **20.10.2022.** The borrowers in particular and the public in general is hereby cautioned not to deal with the property and any dealing with the property will be subject to the charge of the **Central Bank of India, Gokulpuri Branch, Delhi** for an amount of **Rs.35,16,900/- (Rupees Thirty Five Lakh Sixteen Thousand Nine Hundred Only)** inclusive of interest charged upto 09.10.2021 with further interest, expenses and other charges etc. thereon within 60 days from the date of receipt of the said notice for **Housing Loan.**

Your attention is invited to provisions of Sub-Section (8) of Section (13) of the Act, in respect of time available to redeem the secured assets.

DESCRIPTION OF PROPERTY

All the property and parcel of immovable property situated at **House No.B-229-A, Khasra No.1335, Panchvati Colony, Village - Dundahera Pargana - Loni, Tehsil & Distt.- Ghaziabad, U.P. Bounded:**
West: Road 24 Feet Side 37 Feet 2 Inch
East: Road 24 Feet Side 29 Feet 6 Inch
North: Plot No.B 230 Side 28 Feet 6 Inch
South: Road 24 Feet Side 5 Feet

PLACE: GHAZIABAD
DATE: 20/10/2022
Authorised Officer
Central Bank of India

NORTHERN RAILWAY

CORRIGENDUM

Ref: Tender Notice No. 47/2022-2023 Dated: 23.09.2022
(I) Tender Notice No. 09222593 due on 24.10.2022

In reference to above tender, Tender Opening Date has been revised now due on 23.11.2022. All other terms and conditions remain unchanged. The corrigendum has been published on website **www.ireps.gov.in**

2832/22

SERVING CUSTOMERS WITH A SMILE

FORM G

INVITATION FOR EXPRESSION OF INTEREST
FOR JAGAT REALCON PRIVATE LIMITED
OPERATING IN LIQUOR RETAIL BUSINESS AT DELHI

(Under Regulation 36A (1) of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS

1.	**Name of the Corporate Debtor along with PAN/CIN/LLP No.**	**JAGAT REALCON PRIVATE LIMITED CIN: U45400DL2008PTC172370**
2.	Address of the registered office	ATM No. 2 & 3 Pacific Mall, KP- Block, Pitampura, New Delhi- 110034
3.	URL of website	NA
4.	Details of place where majority of fixed assets are located	NA
5.	Installed capacity of main products/ services	NA
6.	Quantity and value of main products/ services sold in last financial year	NA
7.	Number of employees/ workmen	0
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors, relevant dates for subsequent events of the process are available at:	201, Second Floor, Park View Complex, Plot No. 48, Hasanpur, I.P. Extension, Delhi-110092
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at	Details can also be provided on request through email: **cirp.jagatrealcon@gmail.com**
10.	Last date for receipt of expression of interest	**12-11-2022**
11.	Date of issue of provisional list of prospective resolution applicants	**22-11-2022**
12.	Last date for submission of objections to provisional list	**27-11-2022**
13.	Process email id to submit EOI	**cirp.jagatrealcon@gmail.com, loveneet.cs@gmail.com**

Loveneet Handa
Resolution Professional for Jagat Realcon Private Limited
IBBI Reg. No.: IBBI/IPA-002/IP-N01048/2020-2021/13386
Regd. Add. with IBBI: 201, Second Floor, Park View Complex, Plot No. 48, Hasanpur, I.P. Extension, Delhi-110092
Email: cirp.jagatrealcon@gmail.com, loveneet.cs@gmail.com

Date : 22.10.2022
Place: New Delhi

RELIANCE SECURITIES — A RELIANCE CAPITAL COMPANY

RELIANCE SECURITIES LIMITED

Regd. Office: 11th Floor, R - Tech IT Park, Nirlon Compound, Off Western Express Highway Goregaon (East), Mumbai - 400063 | CIN:U65990MH2005PLC154052

Statement of Unaudited Financial Results for the Quarter Ended September 30, 2022
[Regulation 52 (8) read with Regulation 52 (4) of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015 ("Listing Regulations")]

(₹ in Lakh except per share data)

Sr.No.	Particulars	Quarter Ended		Year Ended
		Sept 30, 2022 Unaudited	Sept 30, 2021 Unaudited	March 31, 2022 Audited
1	**Total Income from Operations**	7,043	9,073	33,598
2	**Net Profit / (Loss) for the Period before Tax** (before Exceptional and/or Extraordinary items)	1,295	795	2,646
3	**Net Profit / (Loss) for the period before Tax** (after Exceptional and/or Extraordinary items)	1,295	795	2,646
4	**Net Profit / (Loss) for the period after Tax** (after Exceptional and/or Extraordinary items)	1,084	565	1,818
5	**Total Comprehensive Income for the period [Comprising Profit/(Loss) for the period (after tax) and Other Comprehensive Income (after tax)]**	1,088	571	1,837
6	Paid-up equity share capital and convertible preference shares (Face value of ₹ 10/- each)	23,500	23,500	23,500
7	Reserves (excluding Revaluation Reserve)	(9,912)	(11,958)	(11,072)
8	Securities Premium Account	-	-	-
9	Net worth	13,588	11,542	12,428
10	Outstanding Debt	1,701	10,949	7,288
11	Outstanding Redeemable Preference Shares	-	-	-
12	Debt Equity Ratio	0.13	0.95	0.60
13	Earning per share on Equity Shares of ₹ 10/- each (for continuing and discontinuing operations)			
	Basic	0.49	0.26	0.83
	Diluted	0.49	0.26	0.83
14	Capital Redemption Reserve	NA	NA	NA
15	Debenture Redemption Reserve	560	560	560
16	Debt Service Coverage Ratio	0.50	0.12	0.53
17	Interest Service Coverage Ratio	-	2.54	3.05

Notes:

1 The above is an extract of the detailed format of quarter ended financial results filed with the Stock Exchange under Regulation 52 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015. The full format of the quarter ended financial results are available on the website of BSE Limited i.e. **www.bseindia.com** and the Company's website i.e. **www.reliancesmartmoney.com**

2 For the other line items referred in Regulation 52 (4) of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015, the pertinent disclosures have been made to BSE Limited and can be accessed on the website of BSE Limited i.e. www.bseindia.com.

3 There were no exceptional or extraordinary items.

For and on behalf of the Board of Directors of
RELIANCE SECURITIES LIMITED
Sd/-
Lav Chaturvedi
Executive Director & CEO
DIN : 02859336

Place: Mumbai
Date: October 21, 2022

YES BANK

YES BANK LIMITED: Registered Office: YES BANK House, Off Western Express Highway, Santacruz East, Mumbai – 400055, India
CIN: L65190MH2003PLC143249 | **Website:** www.yesbank.in | **Email:** shareholders@yesbank.in

UNAUDITED STANDALONE AND CONSOLIDATED FINANCIAL RESULTS FOR THE QUARTER AND HALF YEAR ENDED SEPTEMBER 30, 2022

PARTICULARS (₹ in Lakhs)	STANDALONE			CONSOLIDATED		
	FOR THE QUARTER ENDED 30.09.2022 (Unaudited)	FOR THE HALF YEAR ENDED 30.09.2022 (Unaudited)	FOR THE QUARTER ENDED 30.09.2021 (Unaudited)	FOR THE QUARTER ENDED 30.09.2022 (Unaudited)	FOR THE HALF YEAR ENDED 30.09.2022 (Unaudited)	FOR THE QUARTER ENDED 30.09.2021 (Unaudited)
Total income from operations	639,411	1,231,039	543,030	645,130	1,241,112	546,328
Net Profit / (Loss) for the period (before Tax, Exceptional and/or Extraordinary items)	20,759	62,269	543,030	21,517	63,379	29,794
Net Profit / (Loss) for the period before Tax (after Exceptional and/or Extraordinary items)	20,759	62,269	543,030	21,517	63,379	29,794
Net Profit / (Loss) for the period after tax (after Exceptional and/or Extraordinary items)	15,282	46,345	22,550	16,041	47,455	22,265
Total Comprehensive income for the period (Comprising Profit/(Loss) for the period (after tax) and Other Comprehensive Income (after tax))	15,282	46,345	22,550	16,041	47,455	22,265
Paid up equity share capital (Face value of ₹ 2 each)	501,117	501,117	501,098	501,117	501,117	501,098
Reserves (excluding revaluation reserve) (As per audited Balance sheet of Previous accounting year)	2,873,089	2,873,089	2,818,535	2,868,798	2,868,798	2,812,731
Securities Premium Account (As per audited Balance sheet of Previous accounting year)	3,229,498	3,229,498	3,229,492	3,229,498	3,229,498	3,229,492
Net Worth	3,442,699	3,442,699	3,360,770			
Outstanding Debt	7,649,526	7,649,526	6,384,865			
Outstanding Redeemable Preference Shares	-	-	-			
Debt Equity Ratio	1.14	1.14	1.47			
Capital Redemption Reserve	-	-	-			
Earnings Per Share (of ₹ 2/- each) (for continuing and discontinued operations) -						
- Basic ₹ (before and after extraordinary items)	0.06	0.18	0.09	0.06	0.19	0.09
- Diluted ₹ (before and after extraordinary items)	0.06	0.18	0.09	0.06	0.19	0.09

Notes

1. The above is an extract of the detailed format of Quarterly/Annual Financial Results filed with the Stock Exchanges under Regulation 33 and 52 of the SEBI (Listing and Other Disclosure Requirements) Regulations, 2015. The full format of the Quarterly/Annual Financial Results are available on the Stock Exchange websites **(www.bseindia.com and www.nseindia.com)** and Banks website **www.yesbank.in**
2. Information relating to Total Comprehensive Income and Other Comprehensive income are not furnished as Ind AS is not yet made applicable to banks

Place: Mumbai
Date: October 22, 2022

For YES BANK Limited
Prashant Kumar
Managing Director & CEO

FORM A

PUBLIC ANNOUNCEMENT

[Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016]

FOR THE ATTENTION OF THE CREDITORS OF TULSIANI CONSTRUCTIONS AND DEVELOPERS PRIVATE LIMITED

RELEVANT PARTICULARS

1.	**Name of Corporate Debtor**	**TULSIANI CONSTRUCTIONS AND DEVELOPERS PRIVATE LIMITED**
2.	Date of incorporation of Corporate Debtor	07/06/1999
3.	Authority under which Corporate Debtor is incorporated / registered	Registrar of Companies ['ROC']- Delhi.
4.	Corporate Identity No. / Limited Liability Identification No. of Corporate Debtor	U70200DL1999PTC256694
5.	Address of the registered office and principal office (if any) of Corporate Debtor	Plot No.3, Block N, Green Park (Main), New Delhi-110016.
6.	Insolvency commencement date in respect of Corporate Debtor	**7th October, 2022** [Order received on 21st October, 2022].
7.	Estimated date of closure of insolvency resolution process	19th April, 2023. [180 days from 21st October, 2022']
8.	Name and Registration number of the insolvency professional acting as Interim Resolution Professional	**Rabindra Kumar Mintri** **Regn. No.:** IBBI/IPA-001/IP-P00707/2017-2018/11194
9.	Address & email of the interim resolution professional, as registered with the board	**Add:** JD-18-B, Near Ashiana Chowk, Pitampura, New Delhi-110034. **Email:** mintri_ca@rediffmail.com
10.	Address and e-mail to be used for correspondence with the Interim Resolution Professional	**Add:** JD-18-B, Near Ashiana Chowk, Pitampura, New Delhi-110034. **Email:** tulsiani.cirp@gmail.com **Ph. No:** 9811163846
11.	Last date for submission of claims	4th November, 2022.
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the Interim Resolution Professional	Homebuyers
13.	Names of insolvency professionals identified to act as authorised representative of creditors in a class (three names for each class)	1. Ms. Babita Jain Reg. No.IBBI/IPA-002/IP-N00321/2017-2018/10926 2. Mr. Gagan Gulati Reg. No. IBBI/IPA-002/IP-N00893/2019-2020/12832 3. TanweerIlahi Reg. No. IBBI/IPA-001/IP-P-02553/2021-2022/13874
14.	(a) Relevant forms available at (b) Details of authorized representatives are available at:	**Mentioned below at point no. V. Details of Authorised Representatives** **1.** Ms. Babita Jain **Add:** 35B/6 Ram Mohan Plaza, Madho Kunj Master Zahurul Hasan Road, Allahabad, UP-211002. **Email:** jainbabita06@gmail.com **2.** Mr. Gagan Gulati **Add:** A-179, First Floor, Sudershan Park, New Delhi-110015. **Email:** advocategulati@gmail.com **3.** TanweerIlahi **Reg. No.** IBBI/IPA-001/IP-P-02553/2021-2022/13874 **Add:** 1754, ZakirHussain Colony, Hapur Road, opp. Government Girls Inter College Meerut, UP-250002 **Email:** ip.tanweerilahi@gmail.com

I. Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the M/s.Tulsiani Constructions and Developers Private Limited on 7th October, 2022.
II. The creditors of M/s. Tulsiani Constructions and Developers Private Limited, are hereby called upon to submit their claims with proof on or before 4th November, 2022 to the interim resolution professional at the address mentioned against entry No. 10.
III The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.
IV. A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [Homebuyers] in Form CA.
V. The claims may be submitted in their specified forms. Form B - Operational Creditor (Other than Workmen/Employee); Form C - Financial Creditor; Form CA - Financial Creditors in a class; Form D- Workmen/Employee; Form E - Authorized Representative of Workmen/Employee; and Form F Other Creditors. Copy of the above Forms can be downloaded from https://ibbi.gov.in/downloadform.html
VI. Submission of false or misleading proofs of claim shall attract penalties.

Sd/-
Rabindra Kumar Mintri, Insolvency Professional
Regn No.: IBBI/IPA-001/IP-P00707/2017-2018/11194

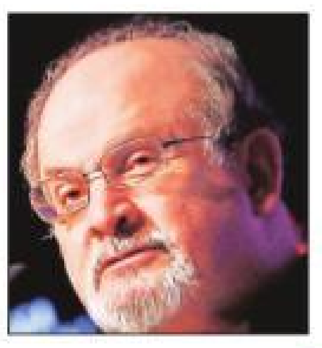
Date: 23.10.2022
Place: New Delhi

सलमान रुश्दी जीवित, लेकिन आंख की रोशनी गंवा दी

जनसत्ता ब्यूरो
नई दिल्ली, 23 अक्तूबर।

न्यूयार्क में सलमान रुश्दी के साहित्यिक एजंट ने कहा है कि पश्चिमी न्यूयार्क में अगस्त में एक साहित्यिक कार्यक्रम में मंच पर पहुंचे एक व्यक्ति के हमले से उबरने के बाद लेखक की एक आंख की रोशनी चली गई और हाथ अक्षम हो गया। मीडिया की एक रिपोर्ट में यह कहा गया है।

साहित्यिक एजंट एंड्रयू वायली ने शनिवार को प्रकाशित एक लेख में स्पेनिश भाषा के समाचार पत्र 'एल पेस' को बताया कि हमले में रुश्दी की गर्दन पर तीन गंभीर घाव और उनकी छाती पर 15 घाव हुए। उनकी एक आंख की दृष्टि चली गई और एक हाथ अक्षम हो गया। रुश्दी (75) के उपन्यास 'द सैटेनिक वर्सेज' के प्रकाशन के बाद ईरान के अयातुल्ला खामनेई ने 1989 में उनके खिलाफ फतवा जारी किया था। इस वजह से रुश्दी ने कई वर्ष छिपकर गुजारे। हालांकि पिछले दो दशकों में, उन्होंने स्वतंत्र रूप से यात्रा की है। हमला करने का आरोपी न्यूजर्सी के फेयरव्यू का हादी मतेर जेल में बंद है। हमले के बाद रुश्दी का पेनसिलवेनिया के अस्पताल में इलाज हुआ जहां कुछ समय उन्हें वेंटिलेटर पर रखा गया। वायली ने बताया कि इस 'बर्बर हमले' में रुश्दी के बांह की नसें कट गई। वायली ने अखबार से कहा कि वह यह नहीं बताएंगे कि रुश्दी अस्पताल में ही हैं या फिर कहां हैं। वायली ने कहा, 'वह जीवित हैं।' यह सबसे महत्त्वपूर्ण चीज है।'



साहित्यिक एजंट एंड्रयू वायली ने शनिवार को प्रकाशित एक लेख में स्पेनिश भाषा के समाचार पत्र 'एल पेस' को बताया कि हमले में रुश्दी की गर्दन पर तीन गंभीर घाव और उनकी छाती तथा धड़ पर 15 घाव हुए।
उनका एक हाथ अक्षम हो गया। हमले के बाद रुश्दी का पेनसिलवेनिया के अस्पताल में इलाज हुआ जहां कुछ समय उन्हें वेंटिलेटर पर रखा गया।

अभिनेता अमिताभ बच्चन के बाएं पैर की नस कटी

मुंबई, 23 अक्तूबर (भाषा)।

फिल्म अभिनेता अमिताभ बच्चन ने रविवार को बताया कि उनके बाएं पैर की एक नस कट जाने के बाद उन्हें हाल ही में एक अस्पताल पहुंचना पड़ा था। इस साल 80 वर्ष के हुए बच्चन ने अपने आधिकारिक ब्लाग पर यह जानकारी दी और कहा कि रक्तस्राव को नियंत्रित करने के लिए उनके पैर में टांके लगे हैं। घटना के बारे में अमिताभ बच्चन ने अपने ब्लाग में लिखा कि जूते में लगे धातु के एक टुकड़े ने मेरे बाएं पैर की नस काट दी।

जब कट से खून लगातार बहने लगा तो समय पर स्टाफ और चिकित्सकों की एक टीम ने मेरी सहायता की। समय पर चिकित्सा सहायता मिलने से मेरा उपचार हो गया, हालांकि कुछ टांके लगाए गए हैं। 'कौन बनेगा करोड़पति' के प्रस्तोता ने कहा कि चिकित्सकों ने उन्हें पैर पर दबाव न डालने, चलने या ट्रेडमिल तक पर भी नहीं चलने की सलाह दी थी।

उन्होंने लिखा, ''चिकित्सकों ने खड़े न होने, हिलने-डुलने, ट्रेडमिल पर चलने, घाव पर दबाव नहीं डालने को कहा! कभी-कभी चरम की संतुष्टि अस्तित्व संबंधी सुख या दुख ला सकती है...।' शनिवार को अभिनेता ने 'कौन बनेगा करोड़पति' के सेट से तस्वीरें साझा की थीं, जिनमें उनके बाएं पैर पर पट्टी बंधी दिखी।

अभिनेता ने 'कौन बनेगा करोड़पति' के सेट से तस्वीरें साझा की थीं, जिनमें उनके बाएं पैर पर पट्टी बंधी दिखी। बच्चन ने अपने आधिकारिक ब्लाग पर यह जानकारी दी।

कांग्रेस नेत्री का अश्लील वीडियो साझा करने के मामले में मुकदमा दर्ज

मेंगलुरु, 23 अक्तूबर (भाषा)।

कांग्रेस नेत्री की फोटो और वीडियो सोशल मीडिया पर आपत्तिजनक तरीके से अपलोड करने के आरोप में एक व्यक्ति के खिलाफ यहां महिला थाने में मामला दर्ज किया गया है। पुलिस ने बताया कि कांग्रेस नेत्री की शिकायत के आधार पर स्थानीय निवासी श्याम सुंदर भट के खिलाफ मामला दर्ज किया गया।

उन्होंने शिकायत की थी कि इस व्यक्ति ने सुराथकाल में 18 अक्तूबर को विरोध प्रदर्शन के दौरान खींचे गए फोटो एवं बनाए गए वीडियो में छेड़छाड़ कर उसे सोशल मीडिया पर डाल दिया। उनके अनुसार आरोपी ने पुलिस से घिरी उनकी तस्वीर भी अश्लील टिप्पणी के साथ पोस्ट कर दी।

पुनपुन नदी में चार किशोरियों समेत पांच डूबे

पटना, 23 अक्तूबर (भाषा)।

बिहार के औरंगाबाद जिले के गोह प्रखंड अंतर्गत कुसुमरा घाट पर रविवार को नहाने के क्रम में गहरे पानी में चले जाने से चार किशोरियों सहित पांच लोग डूब गए। पुलिस ने इसकी जानकारी दी। प्रदेश के मुख्यमंत्री नीतीश कुमार कुसुमरा घाट पर पांच लोगों के डूबने की घटना पर मर्माहत हैं। उन्होंने हादसे में मरने की घटना पर शोक जताया है।

मुख्यमंत्री ने मृतकों के आश्रितों को चार-चार लाख रुपए की अनुग्रह राशि अविलंब उपलब्ध कराने का जिला प्रशासन को निर्देश दिया है। औरंगाबाद जिले से प्राप्त जानकारी के मुताबिक गोह प्रखंड के उपहारा थाना अंतर्गत हमीदनगर गांव के पास पुनपुन नदी के कुसुमरा घाट पर रविवार को दीपावली के अवसर पर चार किशोरियां कपड़ा धोने और स्नान करने गई थीं। इसमें कहा गया है कि कपड़ा धोने के बाद सभी किशोरियां नदी में स्नान कर रही थीं और इसी दौरान नदी के तेज बहाव में एक किशोरी बहने लगी। जानकारी में कहा गया है कि उसे बचाने के दौरान ही अन्य तीनों किशोरियां भी नदी में डूबने लगीं।

किशोरियों को नदी में डूबते देख वहां मौजूद कुछ महिलाओं ने शोर मचाया। महिलाओं की आवाज सुनकर उसी गांव के एक व्यक्ति ने नदी में छलांग लगा दी और डूब रही लड़कियों को बचाने का प्रयास किया। इस दौरान किशोरियों ने खुद को बचाने के लिए उसे एक साथ पकड़ लिया जिससे उनका भी संतुलन बिगड़ गया और वह भी नदी की तेज धारा में बह गए।

मुख्यमंत्री ने मृतकों के आश्रितों को चार-चार लाख रुपए की अनुग्रह राशि अविलंब उपलब्ध कराने का जिला प्रशासन को निर्देश दिया है। पुलिस के मुताबिक कपड़ा धोने गई थीं किशोरियां।

हरियाणा में एक ही परिवार के तीन लोगों ने निगला जहर, दो की मौत

जनसत्ता ब्यूरो
नई दिल्ली, 23 अक्तूबर।

हरियाणा के जींद जिले के दनौदा कलां गांव में बीती रात संदिग्ध हालात में बुजुर्ग व्यक्ति ने बेटे तथा पोते के साथ कथित रूप से जहरीला पदार्थ निगल लिया, जिससे इस घटना के बाद पिता पुत्र की मौत हो गई, जबकि पोते की हालत नाजुक है। पुलिस ने इसकी जानकारी दी।

पुलिस ने बताया कि गांव दनौदा कलां निवासी प्रकाश उर्फ पासा, उसके बेटे वीरेंद्र तथा पोते मनजीत ने शनिवार की रात संदिग्ध हालात में जहरीला पदार्थ निगल लिया। उन्होंने बताया कि घटना का उस समय पता चला जब प्रकाश के दूसरे पोते कर्मबीर ने तीनों को उल्टियां करते देखा। उन्होंने बताया शोर मचाए जाने पर पड़ोसी मौके पर पहुंच गए और तीनों को उपचार के लिए बरवाला के अस्पताल ले जाया गया, जहां चिकित्सकों ने प्रकाश को मृत घोषित कर दिया।

कुंड में डूबने से भाई-बहन की मौत

जैसलमेर, 23 अक्तूबर (भाषा)।

राजस्थान में जैसलमेर जिले के मोहनगढ़ थाना क्षेत्र में रविवार सुबह एक खेत में दो मासूम भाई-बहन की पानी के कुंड में डूबने से मौत हो गई। इससे परिवार वालों में कोहराम मच गया। उधर पुलिस ने शव का पोस्टमार्टम कराने के बाद शव को परिजनों को सौंप दिया। थानाधिकारी भवानी सिंह ने इसकी जानकारी दी।

'भारत में टीबी उन्मूलन के लिए समुदाय स्तर पर जांच जरूरी'

जनसत्ता ब्यूरो
नई दिल्ली, 23 अक्तूबर।

'द यूनियन' के अध्यक्ष प्रोफेसर गाय मार्क्स ने कहा है कि भारत सरकार को टीबी के मामलों का पता लगाने, समुदाय में व्यापक जांच और समुदायों के बीच टीबी को खत्म करने के लिए वित्तीय और चिकित्सा सहायता प्रदान करने में निवेश करना चाहिए। वर्ष 1920 में स्थापित 'इंटरनेशनल यूनियन अगेंस्ट ट्यूबरक्लोसिस एंड लंग डिजीज' या 'द यूनियन' एक गैर सरकारी संगठन है जो टीबी (तपेदिक) और फेफड़ों की बीमारियों के उन्मूलन की दिशा में काम करता है।

हाल में यहां आयोजित एक बातचीत के दौरान प्रोफेसर मार्क्स ने कहा कि तपेदिक सबसे संक्रामक रोगों में से एक है जो हर साल 15 लाख लोगों की जान ले लेता है और लगभग 10,000 वर्षों से मौजूद है। उन्होंने कहा कि अत्यंत संक्रामक प्रकृति के कारण इसके संक्रमण फैलने की कड़ी को तोड़ना एक बड़ी चुनौती है।

मार्क्स ने कहा कि ताजा कोविड-19 के प्रकोप के बाद से, टीबी के कारण होने वाली मौतों की संख्या में धीमी गिरावट के दो दशकों के रूझान को उलट दिया है।

ब्रिज एण्ड रूफ कॉ. (इंडिया) लि.

बी एण्ड आर B AND R

(भारत सरकार का उपक्रम)
CIN No: U27310WB1920GOI003601
"कंकरिया सेंटर", चौथा व पांचवा तल, 2/1, रूसेल स्ट्रीट, कोल-71

ईनिविदा आमंत्रण सूचना (इएनआईटी) निविदा सं.: BandR/HO/NCR/51200/RFO-2 (PHASE-1) / ALLAHABAD-BAMRAULI 4TH LINE / NIT / CW /01

उत्तर मध्य रेलवे (एनसीआर), रेल मंत्रालय, भारत सरकार के तहत आरएफओ-2 (फेज़-1) के निर्माण के संबंध में निर्माण में अर्थवर्क, लघु पुलों, ड्रेन, बाउंड्री वॉल, रिटेनिंग वॉल, यूटिलिटीज शिफ्टिंग और अन्य संबद्ध कार्यों से शामिल इलाहाबाद-बम्हरौली के बीच चौथी लाइन का निर्माण के लिए निर्धारित योग्यता मानदंड पूरा करने वाली प्रतिष्ठित, संसाधन-संपन्न और अनुभवी पार्टियों से दो बोली प्रणाली में ऑनलाईन प्रतिशत दर बोली/प्रस्ताव आमंत्रित किए जाते हैं।

वेबसाइट के साथ-साथ सीपीपी पोर्टल में निविदा दस्तावेज की उपलब्धता की तिथि: 21.10.2022 और बोली जमा करने की अंतिम तिथि (ऑन-लाइन) 10.11.2022 है

इच्छुक बोलीदाता को सरकारी ई-प्रापण प्रणाली https://eprocure.gov.in पर लॉगइन के माध्यम से नामांकन एवं पंजीकरण करना होगा।

शुद्धिपत्र/संशोधन, यदि कोई होगा, केवल कंपनी की वेबसाइट: www.bridgeroof.co.in तथा सीपीपी के पोर्टल https://eprocure.gov.in पर डाला जाएगा।

पहचान की अपील

सर्व साधारण को सूचित किया जाता है कि एक व्यक्ति जिसका नाम **भगवान सिंह पुत्र नैन सिंह** निवासी म.नं. 8, गणेश्वर धाम पार्क एरिया के नज़दीक, करोल बाग, दिल्ली। आयु: लगभग 41 वर्ष, कद: 5'5", रंग गेहूंआ, मध्यम शरीर, गोल चेहरा, काले रंग की टी-शर्ट व पैंट पहने हुए था जो दिनांक 20.10.2022 को ऊपर दिए गए पते पर मृत पाया गया। इस संदर्भ में डीडी संख्या 57ए दिनांक 20.10.2022 थाना देशबन्धु गुप्ता रोड, दिल्ली में दर्ज है।

यदि किसी सज्जन को इस मृत व्यक्ति के बारे में कोई भी जानकारी या सूचना हो तो निम्नलिखित पते पर सूचित करने की कृपा करें।

थाना प्रभारी
थाना देशबन्धु गुप्ता रोड, दिल्ली
फोन: 011-23612352, 8750870429

DP/2192/CD/2022

प्रपत्र- 'जी'
अभिरूचि की अभिव्यक्ति हेतु आमंत्रण
जगत रियलकॉन प्राइवेट लिमिटेड
शराब खुदरा कारोबार, दिल्ली में परिचालन

भारतीय दिवाला और शोधन अक्षमता बोर्ड (कार्पोरेट व्यक्तियों के लिए ऋण शोध अक्षमता समाधान प्रक्रिया) विनियमावली, 2016 के विनियम 36ए (1) के अधीन

प्रासंगिक विवरण

1.	कॉर्पोरेट देनदार का नाम साथ में पैन/सीआईएन/एलएलपी नं.	जगत रियलकॉन प्राइवेट लिमिटेड सीआईएन: U45400DL2008PTC172370
2.	पंजीकृत कार्यालय का पता	एटीएम नंबर 2 और 3 पैसिफिक मॉल, केपी- ब्लॉक, पीतमपुरा, नई दिल्ली- 110034
3.	वेबसाइट का यूआरएल	उपलब्ध नहीं है
4.	उस स्थान का विवरण जहां अधिकांश अचल संपत्तियां स्थित हैं	उपलब्ध नहीं है
5.	मुख्य उत्पादों / सेवाओं की स्थापित क्षमता	उपलब्ध नहीं है
6.	मुख्य उत्पादों की मात्रा और मूल्य / पिछले वित्तीय वर्ष में बेची गई सेवाएं	उपलब्ध नहीं है
7.	कर्मचारियों / कामगार की संख्या	शून्य
8.	दो वर्षों के अंतिम उपलब्ध वित्तीय विवरण (अनुसूची के साथ), लेनदारों की सूची, प्रक्रिया की बाद की घटनाओं के लिए प्रासंगिक तिथियां सहित अधिक विवरण यहां उपलब्ध हैं	201, दूसरी मंजिल, पार्क व्यू कॉम्प्लेक्स, प्लॉट नंबर 48, हसनपुर, आई.पी. एक्सटेंशन, दिल्ली-110092
9.	संहिता की धारा 25(2)(एच) के तहत समाधान आवेदकों के लिए पात्रता यहां उपलब्ध है	विवरण ईमेल cirp.jagatrealcon@gmail.com के माध्यम से अनुरोध पर प्राप्त किये जा सकते हैं
10.	अभिरूचि की अभिव्यक्ति की प्राप्ति हेतु अंतिम तिथि	12 नवंबर 2022
11.	संभावित समाधान आवेदकों की अंतिम सूची जारी करने की तिथि	22 नवंबर 2022
12.	अंतरिम सूची के बारे में आपत्तियां प्रस्तुत करने हेतु अंतिम तिथि	27 नवंबर 2022
13.	ईओआई जमा करने के लिए संसाधित ईमेल आईडी	cirp.jagatrealcon@gmail.com, loveneet.cs@gmail.com

लवनीत हांडा
समाधान प्रोफेशनल, जगत रियलकॉन प्राइवेट लिमिटेड
आईबीबीआइ पंजीकरण सं.: IBBI/IPA-002/IP-N01048/2020-2021/13386
आईबीबीआई पंजीकृत पता: 201, दूसरी मंजिल, पार्क व्यू कॉम्प्लेक्स, प्लॉट नंबर 48, हसनपुर, आई.पी. एक्सटेंशन, दिल्ली-110092
ईमेल: cirp.jagatrealcon@gmail.com, loveneet.cs@gmail.com

तिथि: 22.10.2022
स्थान: नई दिल्ली

पहचान की अपील

सर्व साधारण को सूचित किया जाता है कि एक व्यक्ति जिसका नाम **नामालूम पुत्र नामालूम** निवासी नामालूम आयु: लगभग 35 वर्ष, कद: 5'7", रंग सांवला, नीले रंग की टी-शर्ट व काले रंग का पजामा पहने हुए था जो दिनांक 21.10.2022 को जीटीबी अस्पताल, दिल्ली में मृत पाया गया। इस संदर्भ में डीडी संख्या 72ए दिनांक 21.10.2022 थाना जीटीबी एन्क्लेव, दिल्ली में दर्ज है।

यदि किसी सज्जन को इस मृत व्यक्ति के बारे में कोई भी जानकारी या सूचना हो तो निम्नलिखित पते पर सूचित करने की कृपा करें।

थाना प्रभारी
थाना जीटीबी एन्क्लेव, दिल्ली
फोन: 9873322997, 9971723141

DP/2179/SHD/2022

सेन्ट्रल बैंक ऑफ इंडिया Central Bank of India
1911 से आपके लिए "केन्द्रित" "CENTRAL" TO YOU SINCE 1911

शाखा कार्यालय: गोकुलपुरी, दिल्ली

कब्जा सूचना (अचल सम्पत्ति के लिए)
परिशिष्ट-IV [नियम-8(1)] देखें

जबकि वित्तीय आस्तियों के प्रतिभूतिकरण और पुनर्निर्माण तथा प्रतिभूति हित अधिनियम 2002 के अंतर्गत **सेंट्रल बैंक ऑफ इंडिया, गोकुलपुरी शाखा, दिल्ली** का प्राधिकृत अधिकारी होने के नाते तथा प्रतिभूति हित (प्रवर्तन) नियम, 2002 के नियम 9 के साथ पढ़े जाने वाले अनुच्छेद 13(12) के अंतर्गत प्रदत्त शक्तियों का उपयोग करते हुए अधोहस्ताक्षरी ने मांग सूचना दिनांक **09/10/2021** जारी की थी, जिसके द्वारा **कर्जदार/गारंटर: श्री मनोज कुमार गर्ग पुत्र श्री प्रेम चन्द गर्ग एवं श्रीमती अभिलाष गर्ग पत्नी श्री मनोज कुमार गर्ग और श्री प्रदीप कुमार गर्ग पुत्र श्री प्रेम चन्द गर्ग** निवासी म.नं. 75, भगत जी वाली गली, मोहल्ला प्रमुदयाल, जहांगीराबाद, बुलंदशहर, उ0प्र0. **इस पर भी:** प्लॉट नं. 133, नीति खंड-1, इंदिरापुरम, जिला-गाज़ियाबाद, उ0प्र0 एवं **श्रीमती नीरू गर्ग पत्नी श्री राजेश कुमार गर्ग** निवासी ई-190, नेहरू नगर-2, गाज़ियाबाद, उ0प्र0, को सूचना में उल्लिखित राशि आवास ऋण **रु.53,42,277.25 (तिरपन लाख बयालिस हजार दो सौ सतहत्तर रूपये एवं पच्चीस पैसे मात्र) आवास ऋण के लिए उक्त सूचना की प्राप्ति की तारीख से 60 दिनों के भीतर आगे ब्याज, व्यय एवं अन्य शुल्क आदि के साथ 03.10.2021 तक लगाए गए ब्याज सहित** चुकाने के लिए कहा गया था। **कर्जदार** के इस राशि को चुकाने में असफल रहने के कारण, कर्जदार तथा आम जनता को एतद्द्वारा सूचित किया जाता है कि अधोहस्ताक्षरी ने प्रतिभूति हित (प्रवर्तन) नियम, 2002 के नियम 9 के साथ पढ़े जाने वाले कथित अधिनियम की धारा 13(4) के तहत प्रदत्त शक्तियों का उपयोग करते हुए नीचे वर्णित **सम्पत्ति का कब्जा दिनांक 20.10.2022** को ले लिया है। **कर्जदार** को विशेष तौर पर तथा आम जनता को सामान्य तौर पर एतद्द्वारा सावधान किया जाता है कि वे सम्पत्ति के साथ किसी प्रकार का लेन-देन न करें और सम्पत्ति का कोई भी लेनदेन **रु.48,93,763/- (अड़तालिस लाख तिरानबे हजार सात सौ तिरसठ रूपये मात्र)** आवास ऋण के लिए उक्त सूचना की प्राप्ति की तारीख से 60 दिनों के भीतर आगे ब्याज, व्यय एवं अन्य शुल्क आदि के साथ 09.10.2021 तक लगा गए ब्याज सहित **सेंट्रल बैंक ऑफ इंडिया, गोकुलपुरी शाखा, दिल्ली** के प्रभार के भुगतान के अधीन होगा।

आपका ध्यान सुरक्षित सम्पत्ति को छुड़ाने के लिए उपलब्ध समय के संबंध में अधिनियम के अनुच्छेद (13) के उप-अनुच्छेद (8) के प्रावधानों की ओर आकर्षित किया जाता है।

सम्पत्ति का विवरण

प्लॉट नं. 133 पर स्थित अचल सम्पत्ति की सभी सम्पत्ति एवं भाग नीति खण्ड-1, इलाका-इंदिरापुरम, जिला-गाज़ियाबाद, उ0प्र0 में स्थित है।

जो घिरा है:-
उत्तर: प्लॉट नं.134 — **दक्षिण:** प्लॉट नं.132
पूर्व: प्लॉट नं.68 — **पश्चिम:** रोड 36 फीट चौड़ी

स्थान: गाजियाबाद
तिथि: 20/10/2022

प्राधिकृत अधिकारी
सेंट्रल बैंक ऑफ इंडिया

पूर्वोत्तर रेलवे

ई-निविदा सूचना संख्या: मुकाप्र-पुल कार्य-23-24-2022

उप मुख्य इंजीनियर/पुल कार./पूर्वोत्तर रेलवे/गोरखपुर भारत के राष्ट्रपति की ओर से निम्नलिखित कार्यो हेतु ई-निविदा आमन्त्रित करते हैं:-

क्रम सं.1, ई-निविदा सं.-CWM-BW-23-2022, कार्य का विवरण: पुल कारखाना गोरखपुर छावनी में स्टील संरचनाओं की वेल्डिंग (एफ.ओ.बी. एवं गर्डर के विभिन्न मेम्बरों का 8 मिमी एम.एम.ए.डब्लू. वेल्डिंग गैस या इलेक्ट्रिक प्लान्ट द्वारा)। अनुमानित लागत: ₹ 40,72,900/-, बयाने की राशि: ₹ 81,500/-, निविदा प्रपत्र का मूल्य: शून्य, स्वीकृति पत्र जारी होने की तिथि से कार्य की समापन अवधि: 06 (छ:) माह। **क्रम सं.-2,** ई-निविदा सं.-CWM-BW-24-2022, कार्य का विवरण: पुल कारखाना गोरखपुर छावनी में स्टील संरचनाओं के विनिर्माण की एक्टीविटी (कटिंग, कटिंग एज की सफाई एवं विभिन्न आकार के प्लेटों का नामित स्थान पर स्क्रैप एकत्र करना) अनुमानित लागत: ₹ 42,41,710/-, बयाने की राशि: ₹ 84,800/-, निविदा प्रपत्र का मूल्य: शून्य, स्वीकृति पत्र जारी होने की तिथि से कार्य की समापन अवधि: 06 (छ:) माह।

• ई-निविदा खुलने की तिथि दिनांक 16-11-2022 को 11:00 बजे। • ई-निविदा की प्राप्ति की तिथि दिनांक 16-11-2022 को 10:59 बजे। • ई-निविदा सूचना, योग्यता मापदण्ड, नियम एवं शर्तो का पूर्ण विवरण वेबसाईट www.ireps.gov.in पर उपलब्ध है।

उप मुख्य इंजी./पुल/लाईन/ गोरखपुर
मुजाधि/डब्लू-215

यात्री सुविधा सम्बन्धित शिकायत हेतु मो0 नं0 : 09794845955 पर एसएमएस करें।

गाड़ियों की छतों व पावदान पर कदापि यात्रा न करें।

फार्म संख्या आरएससी - 4
[नियम 3(3) के अनुसरण में]

चंडीगढ़ में राष्ट्रीय कम्पनी कानून न्यायाधिकरण बैंच के समक्ष
कम्पनी आवेदन संख्या 92/सीएचडी/एचआरवाई ऑफ 2022
वाइसजेन इण्डिया प्राईवेट लिमिटेड - आवेदक

सूचना का विज्ञापन

सूचना ली जा सकती है कि उपरोक्त कम्पनी की चुकता शेयर पूँजी को 1,42,180.00 रूपये से घटाकर 1,13,000.00 रूपये करने की पुष्टिकरण के लिए 17 अक्टूबर, 2022 को चंडीगढ़ बैंच में राष्ट्रीय कम्पनी कानून न्यायाधिकरण (बैंच) के समक्ष एक आवेदन प्रस्तुत किया गया।

सूचना एकमात्र असुरक्षित लेनदार को जारी कर दी गई है। कम्पनी द्वारा लेनदारों की सूची 25 अगस्त, 2022 को तैयार की गई जो कि कम्पनी के पंजीकृत कार्यालय में याचिका की प्रतिलिपि एवं सभी अनुलग्नों के साथ निरीक्षण हेतु सभी कार्य दिवसों में प्रातः 11 बजे से सायं 4 बजे के दौरान उपलब्ध है। यदि कम्पनी के किसी लेनदार को आवेदन अथवा लेनदारों की सूची में विवरण पर कोई आपत्ति है, तो वह उसे (सहायक दस्तावेजों के साथ) और उसके नाम एवं पते के बारे में विवरण एवं उसके अधिकृत प्रतिनिधि के नाम एवं पते, यदि कोई हो, अद्योहस्ताक्षरी को बी - 255, पांचवी मंजिल, ओखला फेस - 1, नई दिल्ली - 110020 में इस सूचना की तिथि से तीन महीने के अंदर भेजा जा सकता है। यदि ऊपर उल्लिखित समय के भीतर कोई आपत्ति प्राप्त नहीं होती है, तो लेनदारों की सची में प्रविष्टियाँ, कम्पनी की शेयर पूँजी को कम करने के लिए उपरोक्त याचिका के तहत सभी कार्यवाही में सही मानी जायेंगी। यह भी ध्यान दिया जाए कि सुनवाई की तिथि 25 जनवरी, 2023 को निर्धारित है, जिस पर न्यायाधिकरण सुनवाई करेगा। यदि कोई लेनदार सुनवाई में भाग लेने का इरादा रखता हो, ता उसे अपने आपत्तियों, यदि कोई हों, के साथ अनुरोध करना होगा।

वाइसजेन इण्डिया प्राईवेट लिमिटेड
की ओर से उनके लिए
हस्ता०/-
अफनान सिद्दिकी
आवेदक कम्पनी के अधिवक्ता
बी - 255, पांचवी मंजिल, ओखला फेस - 1, नई दिल्ली - 110020

दिनांक: 21 अक्टूबर, 2022
स्थान: नई दिल्ली

PUBLIC NOTICE
TARC Limited
Regd. Office: 2nd Floor, C-3, Qutab Institutional Area, Katwaria Sarai, New Delhi-110016
CIN: L70100DL2016PLC390526
Email: 63ADDJAY@TARC.IN

This is to inform that M/s TARC Limited, having its Registered Office at 2nd Floor, C-3 Qutab Institutional Area, Katwaria Sarai, New Delhi-110016, in respect of Letter of Intent for grant of license for setting up of an affordable Residential Plotted Colony (DDJAY) over an area measuring 6.95 Acres (after migrating 2.95 acres from license no 30 of 2013 & an area measuring 4.0 acres from license no 31 of 2013) in the revenue estate of village Maidawas, Sector-63A, Gurugram, Haryana; in terms of Memo No.LC-4616-JE(DS)/2022/3208 dated 21.10.2022 of Directorate of Town and Country Planning, Haryana, Chandigarh. The Company hereby confirms it has not made any allotments ever on this property. However, any person and or body corporate having any objections to the proposed migration may write/email to the Company and or make a submission to the office of the STP Gurugram / DTP Gurugram within 30 days from the publication of this notice.

TARC Limited
Sd/-
Authorised Signatory

FORM A
PUBLIC ANNOUNCEMENT
[Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016]

FOR THE ATTENTION OF THE CREDITORS OF TULSIANI CONSTRUCTIONS AND DEVELOPERS PRIVATE LIMITED

RELEVANT PARTICULARS

1.	Name of Corporate Debtor	TULSIANI CONSTRUCTIONS AND DEVELOPERS PRIVATE LIMITED
2.	Date of incorporation of Corporate Debtor	07/06/1999
3.	Authority under which Corporate Debtor is incorporated / registered	Registrar of Companies ['ROC']- Delhi.
4.	Corporate Identity No. / Limited Liability Identification No. of Corporate Debtor	U70200DL1999PTC256694
5.	Address of the registered office and principal office (if any) of Corporate Debtor	Plot No.3, Block N, Green Park (Main), New Delhi-110016.
6.	Insolvency commencement date in respect of Corporate Debtor	7th October, 2022 [Order received on 21st October, 2022].
7.	Estimated date of closure of insolvency resolution process	19th April, 2023. [180 days from 21st October, 2022']
8.	Name and Registration number of the insolvency professional acting as Interim Resolution Professional	Rabindra Kumar Mintri Regn. No.: IBBI/IPA-001/IP-P00707/2017-2018/11194
9.	Address & email of the interim resolution professional, as registered with the board	Add: JD-18-B, Near Ashiana Chowk, Pitampura, New Delhi-110034. Email: mintri_ca@rediffmail.com
10.	Address and e-mail to be used for correspondence with the Interim Resolution Professional	Add: JD-18-B, Near Ashiana Chowk, Pitampura, New Delhi-110034. Email: tulsiani.cirp@gmail.com Ph. No: 9811163846
11.	Last date for submission of claims	4th November, 2022.
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the Interim Resolution Professional	Homebuyers
13.	Names of insolvency professionals identified to act as authorised representative of creditors in a class (three names for each class)	1. Ms. Babita Jain Reg. No.IBBI/IPA-002/IP-N00321/2017-2018/10926 2. Mr. Gagan Gulati Reg. No. IBBI/IPA-002/IP-N00893/2019-2020/12832 3. Tanveerllahi Reg. No. IBBI/IPA-001/IP-P-02553/2021-2022/13874
14.	(a) Relevant forms available at (b) Details of authorized representatives are available at:	Mentioned below at point no. V. Details of Authorised Representatives 1. Ms. Babita Jain Add: 35B/6 Ram Mohan Plaza, Madho Kunj Master Zahurul Hasan Road, Allahabad, UP-211002. Email: jainbabita06@gmail.com 2. Mr. Gagan Gulati Add: A-179, First Floor, Sudershan Park, New Delhi-110015. Email: advocategulati@gmail.com 3. Tanveerllahi Reg. No. IBBI/IPA-001/IP-P-02553/2021-2022/13874 Add: 1754, ZakirHussain Colony, Hapur Road, opp. Government Girls Inter College Meerut, UP-250002 Email: ip.tanveerilahi@gmail.com

I. Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the M/s.Tulsiani Constructions and Developers Private Limited on 7th October, 2022.
II. The creditors of M/s. Tulsiani Constructions and Developers Private Limited, are hereby called upon to submit their claims with proof on or before 4th November, 2022 to the interim resolution professional at the address mentioned against entry No. 10.
III The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.
IV. A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [Homebuyers] in Form CA.
V. The claims may be submitted in their specified forms. Form B - Operational Creditor (Other than Workmen/Employee); Form C - Financial Creditor; Form CA - Financial Creditors in a class: Form D-Workmen/Employee; Form E - Authorized Representative of Workmen/Employee; and Form F Other Creditors. Copy of the above Forms can be downloaded from https://ibbi.gov.in/downloadform.html
VI. Submission of false or misleading proofs of claim shall attract penalties.

Sd/-
Rabindra Kumar Mintri, Insolvency Professional
Regn No.: IBBI/IPA-001/IP-P00707/2017-2018/11194

Date: 23.10.2022
Place: New Delhi

सेन्ट्रल बैंक ऑफ इंडिया Central Bank of India
1911 से आपके लिए "केन्द्रित" "CENTRAL" TO YOU SINCE 1911

शाखा कार्यालय: करोलबाग, देश बंधु गुप्ता रोड, नई दिल्ली-110005

कब्जा सूचना (अचल सम्पत्ति के लिए)
परिशिष्ट-IV [नियम-8(1)] देखें

जबकि वित्तीय आस्तियों के प्रतिभूतिकरण और पुनर्निर्माण तथा प्रतिभूति हित अधिनियम 2002 के अंतर्गत **सेंट्रल बैंक ऑफ इंडिया, करोलबाग शाखा, नई दिल्ली** का प्राधिकृत अधिकारी होने के नाते तथा प्रतिभूति हित (प्रवर्तन) नियम, 2002 के नियम 3 के साथ पढ़े जाने वाले अनुच्छेद 13(12) के अंतर्गत प्रदत्त शक्तियों का उपयोग करते हुए अधोहस्ताक्षरी ने मांग सूचना दिनांक **25/05/2022** जारी की थी, जिसके द्वारा **कर्जदार: (1) श्री राहुल नागपाल पुत्र स्व0 श्री रमेश नागपाल एवं (2) श्रीमती रजनी नागपाल पत्नी स्व0 श्री रमेश नागपाल सभी स्व0 श्री रमेश नागपाल के कानूनी वारिस हैं,** को सूचना में उल्लिखित राशि कुल **रु.11,91,517/- (ग्यारह लाख इक्यानबे हजार पाँच सौ सत्रह रूपये मात्र) (दोनों खातों के लिए + ब्याज + कोई अन्य शुल्क) 25/05/2022 को** उक्त सूचना की प्राप्ति की तारीख से 60 दिनों के भीतर भुगतान की तिथि तक आकस्मिक व्यय, लागत, शुल्क आदि के साथ संविदात्मक दर (दरों) पर अर्जित ब्याज/अप्राप्त ब्याज के साथ चुकाने के लिए कहा गया था। **कर्जदार/गारंटर** के इस राशि को चुकाने में असफल रहने के कारण, कर्जदार/गारंटर तथा आम जनता को एतद्द्वारा सूचित किया जाता है कि अधोहस्ताक्षरी ने प्रतिभूति हित (प्रवर्तन) नियम, 2002 के नियम 8 के साथ पढ़े जाने वाले कथित अधिनियम की धारा 13 की उप-धारा (4) के तहत प्रदत्त शक्तियों का उपयोग करते हुए नीचे वर्णित **सम्पत्ति का कब्जा दिनांक 18 अक्टूबर 2022** को ले लिया है। **कर्जदार/गारंटर** को विशेष तौर पर तथा आम जनता को सामान्य तौर पर एतद्द्वारा सावधान किया जाता है कि वे सम्पत्ति के साथ किसी प्रकार का लेन-देन न करें और सम्पत्ति का कोई भी लेनदेन **रु.11,91,517/- (ग्यारह लाख इक्यानबे हजार पाँच सौ सत्रह रूपये मात्र) (दोनों खातों के लिए + ब्याज + कोई अन्य शुल्क) 25/05/2022 को साथ ही बैंक को अंतिम भुगतान की तिथि तक आकस्मिक व्यय, लागत, शुल्क आदि के साथ संविदात्मक दर (दरों) पर अर्जित ब्याज / अप्राप्त ब्याज** के साथ **सेंट्रल बैंक ऑफ इंडिया, करोलबाग शाखा, नई दिल्ली** के प्रभार के भुगतान के अधीन होगा।

कर्जदारों का ध्यान सुरक्षित सम्पत्ति को छुड़ाने के लिए उपलब्ध समय के संबंध में अधिनियम के अनुच्छेद (13) के उप-अनुच्छेद (8) के प्रावधानों की ओर आकर्षित किया जाता है।

अचल सम्पत्ति का विवरण

सम्पत्ति धारक का नाम - श्री रमेश नागपाल पुत्र श्री लक्ष्मण दास, निवासी डब्ल्यूजेड-283/11, दूसरा तल, वेस्ट ब्लॉक, विष्णु गार्डेन, नई दिल्ली-110018.

छत/टैरेस अधिकार के साथ निर्मित दूसरी मंजिल, फ्रीहोल्ड सम्पत्ति सं. डब्ल्यूजेड-283/11 के पिछले हिस्से पर निर्मित, प्लॉट नं.11, खसरा नम्बर 18/2/2 में से, क्षेत्रफल परिमाप 50 वर्ग गज, गाँव ख्याला के क्षेत्र में स्थित अब आबादी जिसे विष्णु गार्डन, वेस्ट ब्लॉक, नई दिल्ली-110018 के नाम से जाना जाता है। कॉमन लिफ्ट, बिजली, पानी एवं सबमर्सिबल के अलग-अलग कनेक्शन, कॉमन सीवर कनेक्शन के साथ, लिफ्ट, सीढ़ी एवं पैसेज के उपयोग के कॉमन अधिकार के साथ, सबमर्सिबल, ओवरहेड वाटर टैंक एवं टीवी/ डिश एंटीना के रखरखाव के लिए छत पर जाने के अधिकार के साथ सुसज्जित। और उपरोक्त सम्पत्ति की अन्य सभी सामान्य सुविधाओं के उपयोग के अधिकार के साथ, उपरोक्त सम्पत्ति के भूतल पर स्टिल्ट हिस्से में दो मोटरसाईकिल/ स्कूटर पार्किंग के अधिकार, उपरोक्त सम्पत्ति की दूसरी मंजिल की छत पर निर्माण अधिकार के साथ, उक्त सम्पत्ति के नीचे की भूमि में समानुपातिक हिस्से के साथ, लकड़ी, सेनेटरी और इलेक्ट्रिकल आदि सहित उसकी सभी फिटिंग एवं फिक्स्चर स्थापित किए गए हैं, इसके सभी अधिकार ब्याज, जमा, सुगमता, शीर्षक, विकल्प, विशेषाधिकार, संलग्नक आदि के साथ और

जो निम्नानुसार घिरा है:-
पूर्व: प्लॉट नं.11 का हिस्सा (डब्ल्यूजेड-283/11)
पश्चिम: प्लॉट नं.12 — **उत्तर:** गली
दक्षिण: प्लॉट नं.11 का हिस्सा (डब्ल्यूजेड-283/11)

तिथि: 18.10.2022
स्थान: नई दिल्ली

प्राधिकृत अधिकारी
सेंट्रल बैंक ऑफ इंडिया